

की सुरक्षा सिंह बरनाला : This matter can be looked into. कोई इसकी तारीख निश्चित नहीं की जा सकती है कि यह दो महीने में, तीन महीने में सारा काम हो जाएगा। लेकिन हम यह कोशिश जरूर करते कि यह काम जल्दी से जल्दी कर दिया जाए और उनको मुआवजा दे दिया जाए ताकि जिनको उठना है वे जल्दी उठ सकें।

MR. SPEAKER: The delay must be avoided.

12.55 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
NINETEENTH REPORT

SHRI VINODBHAI B. SHETH (Jamnagar): I beg to present the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

PETITION RE. RE-SCHEDULING OF  
VIMUKT JATIES AS SCHEDULED  
TRIBES AND THEIR DEMANDS

SHRI PURNANARAYAN SINHA (Tezpur): I beg to present a petition signed by Shri Nirmal Singh Nirmal and others regarding re-scheduling of Vimukat Jaties as Scheduled Tribes and their other demands.

12.57 hrs.

KHADI AND VILLAGE INDUSTRIES  
COMMISSION (AMENDMENT)  
BILL—contd.

MR. SPEAKER: Now, the House will take up further consideration of the following motion moved by Shri George Fernandes on the 9th May, 1978, namely:—

"That the Bill further to amend the Khadi and Village Industries Commission Act, 1956, be taken into consideration."

Shri B. P. Kadam.

SHRI VAYALAR RAVI (Chirayinkil): I am on a point of order. Rule 109 says:

"At any stage of a Bill which is under discussion in the House, a motion that the debate on the Bill be adjourned may be moved with the consent of the Speaker."

I am seeking your consent to move a motion to adjourn the debate on the Bill because yesterday, Members from all the sides unanimously opposed the definition of "Khadi" and requested the Minister to consider it again. He himself said in the House that it has been brought with the full consent of the Cabinet and the Prime Minister. We expected him to discuss the matter again with the Prime Minister and move an amendment. But we have yet to see an amendment moved by the hon. Minister; perhaps it is due to lack of time. With your consent, I would like to move a motion that the debate on the Bill be adjourned giving time and enabling the Minister to discuss the matter with the Prime Minister and move an amendment in this regard. Only with your consent, if you allow me, I will move.

MR. SPEAKER: Anyway, it will not be finished today. There is enough time to consider all that.

SHRI B. P. KADAM (Kanara): yesterday I had mentioned that the original definition of khadi was quite sound and the substitution of that definition as given in this amending Bill is not at all convincing and it is not acceptable. It is a matter of deep regret. I had also mentioned that the introduction of the synthetic fibre, polyesters and other things must have been done at the instance of some big industrialists, as made out from the speech of the Chairman which I partly referred to yesterday. If we go back to the history of the khadi development, it was aimed at giving relief to the poor in the villages plus production of such cloth which would